

ITEM NO.103

COURT NO.8

SECTION II REVISED

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 138/2010

KALUA @ KOSHAL KISHORE

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

WITH Cr1.A. No. 139/2010 (II)

Date : 31-01-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s)

(Cr1.A.No.138/2010) Ms. Charu Mathur, AOR

(Cr1.A.No.139/2010) Mr. Ashok K. Srivastava, AOR

For Respondent(s) Mr. Jayant Bhatt, Adv.
Ms. Jyoti Sharma, Adv.
Ms. Ruchi Kohli, AOR

Mr. R. Gopalakrishnan, AOR

UPON hearing the counsel the Court made the following

O R D E R

In terms of the non-reportable judgment, these appeals are dismissed:

“(11) The appeals are accordingly dismissed.

(12) Since the appellants are stated to be undergoing imprisonment for more than ten years, the appellants are at liberty to approach the competent authority for considering their case for remission. As and when such representation in this regard is made, it is for the concerned authority to take a decision in accordance with law.”

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

(Corrected Signed non-reportable judgment is placed on the file)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 138/2010

KALUA @ KOSHAL KISHORE

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

WITH Cr1.A. No. 139/2010 (II)

Date : 31-01-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s)

(Cr1.A.No.138/2010) Ms. Charu Mathur, AOR

(Cr1.A.No.139/2010) Mr. Ashok K. Srivastava, AOR

For Respondent(s)

Mr. Jayant Bhatt, Adv.

Ms. Jyoti Sharma, Adv.

Ms. Ruchi Kohli, AOR

Mr. R. Gopalakrishnan, AOR

UPON hearing the counsel the Court made the following

O R D E R

In terms of the non-reportable judgment, these appeals are dismissed:

“(11) The appeals are accordingly dismissed.

(12) Since the appellants are stated to be undergoing imprisonment for more than ten years, the appellants are at liberty to approach the competent authority for considering their case for remission. As and when such representation in this regard is made, it is for the concerned authority to take a decision in accordance with law.”

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

(Signed non-reportable judgment is placed on the file)